

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
PIONEER CHANNEL FACTORY PRIVATE LIMITED  
OPERATING IN MEDIA AND PUBLISHING SERVICES AT**

A-21, 1st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri (West),  
Mumbai – 400053 Maharashtra.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	NAME: Pioneer Channel Factory Private Limited PAN: AABCT3268P CIN: U92120MH1994PTC082104
2	Address of the registered office	A-21, 1st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri West Mumbai – 400053, Maharashtra
3	URL of website	No website
4	Details of place where majority of fixed assets are located	As per the Balance Sheet. For more details contact on: cirp.pioneerchannel@gmail.com
5	Installed capacity of main products/services	NA
6	Quantity and value of main products/ services sold in last financial year	NA
7	Number of employees/ workmen	NA
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31st March, 2024 (email at pt.no. 9)
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: cirp.pioneerchannel@gmail.com
10	Last date for receipt of expression of interest	28.05.2025
11	Date of issue of provisional list of prospective resolution applicants	07.06.2025
12	Last date for submission of objections to provisional list	12.06.2025
13	Date of issue of final list of PRA	22.06.2025
14	Date of issue of IM, EM and request for resolution plans to FPRAs	27.06.2025
15	Last date for submission of resolution plans	27.07.2025
16	Process email id to submit Expression of Interest	cirp.pioneerchannel@gmail.com
17	Details of CD's registration status as MSME	Registration No.: MH19F0155668

Sd/-

**CA BHARATI MANOJ DAGA**

Resolution Professional

For Pioneer Channel Factory Private Limited

Reg. No.: IBBI/IPA-001/IP-P-01963/2020-2021/13070

AFA No.: AA1/13070/02/311225/107325

Valid till: 31st December 2025

Date: 13/05/2025

Place: Mumbai

# The garden built in Marol is an example for Mumbai. : Minister Ashish Shelar

**Mumbai, Pramod Kumar :** The inauguration of the urban garden named after Mahatapasvi Acharya Shri Mahashramanji at Marol Sagbag in Andheri East was done by Maharashtra's technology and culture cabinet minister Ashish Shelar on Sunday evening. On this occasion, Shelar said that this garden full of natural greenery has become an example for Mumbai. He further said that I congratulate Shiv Sena deputy leader KamleshRai who made herculean efforts in making it, due to which Marol residents could get such a beautiful garden. In which Deputy Chief Minister Eknath Shinde's funds have been used commendably. Guardian Minister of the suburb Shelar said that our desire has also been awakened that more such gardens should be made in the suburb. Praising the local MLA MurjiBhai Patel, he said



that one gets such an MLA with good fortune who always works hard for the interests of the people. All of you should always keep your blessings on Patel and Rai, they will always serve everyone by making the impossible possible. And right now it has been built in three and a half acres, I assure you all that it will be built even better in the remaining three and a half acres. Addressing the function, MLA Murji Patel said that I am committed to the development of

the entire assembly. It is our resolve to provide all the facilities of the world in Andheri East Assembly. Patel also praised the work of KamleshRai. In the end, the organizer of the program KamleshRai congratulated and thanked Minister AshishShelar and MLA Murji Patel and said that if you all continue to support me in this way, I will try to equip the entire ward with modern resources. Rai thanks the former Ward Officer of the Municipal Corporation Dr. Prachi Madam for her cooperation and hard work, due to which it is seen in this form today. He further said that I will always serve you all in the same way. On this occasion, Siddhivinayak Trust treasurer Acharya Pawan Tripathi, Municipal Corporation officer Shukla, BJP district secretary Ashish Mishra, Sunil Mone, SurendraDubey, Dinesh Sutaria, Parmar and

people from many other social organizations were present. Organizer Rai gave a warm welcome to Minister Ashish Shelar and MLA Murji Patel by presenting them a shawl and a bouquet.

**For Any Advertisement Queries, Please Feel Free To Call :**  
**Shashikumar Tripathi**  
 9004707337

**Pravin Saini**  
 7014724511

**PUBLIC NOTICE**  
 Notice is hereby given that, Late SAYEED AHMED P. KHAN was the shareholder and owner of Flat No. A/201, (Malmatta No. V/04/3280/9) on 2nd floor, area admeasuring 383 Sq. Ft. (Carpet) in the Building No. EN - 2, known as "DAHLIA" in society known as "EVERSHINE NAGRI CO-OP. HSG. SOC. LTD." in Complex known as Evershine Nagari, situated at Village Waliv, Vasai (E), Tal - Vasai, Dist - Palghar land bearing survey No. 48 H. No. 1/2 of revenue Village Waliv, Tal-Vasai Dist - Palghar holding 5 shares, share certificate No. 39 bearing distinctive Numbers 191 to 195 (both inclusive). My client's father Late MR. SAYEED AHMED P. KHAN expired on 14/01/2019, and their mother Late Smt. SAIRUNISSA MOHD. SAYEED KHAN expired on 20/06/2011 leaving behind their sons 1) MR. MUNIR AHMED MOHAMMED SAEED KHAN 2) MR. JAMIL AHMED MOHAMMED SAYEED KHAN and daughters 3) MRS. RASHIDA KHATTON MAKBOOL KHAN, 4) MRS. AVIDA KHATUN W/O SAFIKURRAHMANN, 5) MRS. SHAHEDA USMAN KHAN as a legal heir succeed over the said Flat premises. My client has lost/ misplaced the said original share certificate issued by society. The society has issued a duplicate share certificate to my client. All persons having any claim against or in respect of the said Flat premises or any part thereof by way of sell, exchange, mortgage, charge, deed, trust, maintenance, possession, tenancy, inheritance, lease, leave and license, lien or otherwise howsoever are hereby requested to make the same known in writing along with supporting documents to the undersign at Opp. Aditya Honda Service Center, At Post Gokhivare, Tal-Vasai (E), Dist. - Palghar, Pin Code 401208 within a period of 14 days from date of publication of this notice, failing which it shall be construed and accepted that there does not exist any such claim and/or the same shall be construed as having been non-existent/waived/abandoned.

**PUBLIC NOTICE**  
 It is hereby given that the Public Notice that the Original Builder Sale Deed, in respect of Scheduled property has been lost/misplaced on 15.06.2022. Therefore any person's having any claim in respect of the above referred property or part thereof by way of sale, exchange, mortgage, charge, gift, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Award otherwise claiming, howsoever are hereby requested to make the same known in writing together with supporting documents to the undersigned ZOHER EBRAHIMBHAI PETTAWALA (Mob: 9167004982), within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person's will deemed to have been waived and/or abandoned.

**SCHEDULE**  
 All that piece and parcel of Residential premises bearing Flat No. 406, 4TH FLOOR, SHAILESH NAGAR CO OP HSG SOCIETY, BLDG NO. 15, MUMBARA THANE 400612, within the limits of Thane Municipal Corporation, in the Registration District and Sub-District Thane.

**वसुली व विक्री अधिकाारी**  
 दि ठाणे डिस्ट्रिक्ट को-ऑपरेटिव्ह हाऊसिंग फेडरेशन लि.  
 मसराय सहकारी संस्था कार्यालय, ११६० कलम १५६, आर्गि महापुरुष सहकारी संस्था निवास १५६१ निमस क्र. १०१ (३) १०१-१०३ विलासिनी, ठाणे जिल्हा मध्यवर्ती सहकारी बँकेच्या समोर, शिवाजी पथ, ठाणे (प.) ४०००६१  
 दुरुवकी क्र. १३२०२३२२६६

**दुरुवकी**  
 ओपन स्टॉक को-ऑप. होसिंग सोसायटी लि., पेंड्रे येथे, पटेल रोड, डॉ.बिबी (पूर्व) या. कल्याण जि. ठाणे, या सोसायटीचे बंधनकारक सभासद श्री. एस. संकरम यांचा सोसायटी मधील संपत्तीक कर्जास २०२ याची विक्री जाहीर लिलावाने दिनांक- ११/०५/२०२५, या. सोमवार, रोजी दुपारी १:०० वाजता वसुली व विक्री अधिकाारी यवतीत त्या विक्राणी होणार आहे. ही कोणातला लिलावाने भाग घ्यायचा असेल अशा इच्छुक नागरिकांनी विशेष वसुली अधिकाारी (दुरुवकी क्रमांक- १३२०२३२२६६ किंवा १३२०२३२६२७७) यांच्याकडे दिनांक १७/०५/२०२५ पर्यंत संपर्क करून लिलावाच्या सर्ती व अटी नुसार लिलावाने भाग घ्यावा.  
 श्री. मनोज च. देवरे  
 (वसुली व विक्री अधिकाारी, ठाणे)  
 दि ठाणे जिल्हा को-ऑप. होसिंग फेडरेशन लि.  
 १०१-१०३ विलासिनी, शिवाजी पथ, ठाणे (प.)

**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited)**  
 Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400 099.

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs./1-FV)	Certificate No.(s)	Distinctive No.(s)
ASHOKRAJ ELLUR	HLL3000713	2560	5295750	1252706551 - 1252709110
	HLL0153087	1500	5006399	6460441 - 6461940
	HLL2818785	860	5191068	1019205061 - 1019205920

Place: Mumbai Date: 12/05/2025 Name(s) of Calamint(s) SASIREKHA ASHOKRAJ ELLUR

**LOSS OF SHARE CERTIFICATE**  
 It is hereby informed to the general public that my client Mrs. Prajakta Mayuresh Vidwan and Mr. Mayuresh Dhananjay Vidwan, Residing at Flat No.2605/2606, Casa Fresco F, Wing 7, Lodha Amara, Kolshet Road, Thane (W) -400607, having ownership and possession in respect of above mentioned flat. My client had purchased said property from Bellissimo Developers Pvt Ltd on 23/04/2018. Whereas Share Certificate issued by the Society bearing Serial No. 0141, Share distinctive numbers 1401 to 1410 has been misplaced and not traceable. The report of the same is lodged at Kapurbawadi Police Station on 07/05/2025 vide property missing report no. 395/25. If any person is in the possession of the said original share certificate relating to said property, they are requested to handover the same to the below address and if any person or persons having any right, title or interest by way or inheritance or claim against the said flat and shares, should send their claims in writing to the undersigned advocate along with the documentary evidence in support within 14 days of publication of the said notice, failing to which claims after the expiry of the said period mentioned herein above shall not be entertained. Sd/-  
 Date:-13/05/2025  
**Priti Ashish Kulkarni**  
 Advocate  
 Regd. No: 2189/2002  
 Add.: A2, 1<sup>st</sup> Floor, Thakker House Castle Mill, Thane (W) - 400 601  
 Mob.: 9769142048

**PUBLIC NOTICE**  
 Notice is hereby given that MR. RAMCHARAN RANGAI YADAV and MR. SAMARJEET CHANDRABALI YADAV were/are jointly the exclusive owners and the bona-fide members of the "Sai Ashirwad SRA Co-operative Housing Society Ltd.," having, address at M.C. Compound, next to Jain mandir, Near Parbat Nagar, Ambawadi, Dahisar (East), Mumbai-400068; and holding Flat No.1503 situated on the 15<sup>th</sup> Floor, Building No. 2 in the building of the society. Further MR. RAMCHARAN RANGAI YADAV, was expired intestate on 13/08/2019 at Uttar Pradesh and left behind 1] MRS. LAKHARAJI YADAV [wife] 2] MR. RAJNARAYAN RAMCHARAN YADAV [son] 3] MR. SHYAM NARAYAN RAMCHARAN YADAV [son] as the Legal heirs as well as representatives of the above said deceased persons. Therefore all the above said legal heirs are holding the undivided shares in respect of the said Flat premises Hence 1] MR. RAJNARAYAN RAMCHARAN YADAV 2] MR. SHYAM NARAYAN RAMCHARAN YADAV have executed the "Deed of Release" dated 06/05/2025 in favour of their mother namely MRS. LAKHARAJI YADAV, W/O RAMCHARAN YADAV before the Joint Sub Registrar Mumbai-24 with assurances, Mumbai bearing registration No. MBI-24-5072-2025 and therefore the said MRS. LAKHARAJI YADAV, W/O RAMCHARAN YADAV hereby invites claims or objections from the other legal heirs or other claimants/objector or objectors in respect of the said Flat within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objectors for the same. If no claims/objectors are received within the period prescribed above, the said owners i.e., MRS. LAKHARAJI YADAV, W/O RAMCHARAN YADAV and MR. SAMARJEET CHANDRABALI YADAV shall execute the Agreement for Sale with the respective purchasers before the concerned Joint Sub Registrar with assurances.  
 Date:-13/05/2025  
**ADV. KAMLESH R. UPADHYAY**  
 Shop No.132, Ostval Shopping Centre, Opp. Railway Station, Bhayander (East), District: Thane-401105

**VJTF EDUSERVICES LIMITED**  
 CIN No. L80301MH1984PLC033922  
 Reg. Office: Witty Neelkanth Apartment, Opp Mumbai Bank, Ramchandra Lane, Malad West, Mumbai - 400064  
 Tel.: 022-46160493 Email: vjtfho@vjtf.com, Website: www.vjtf.com

**NOTICE OF BOARD MEETING**  
 NOTICE is hereby given pursuant to Regulation 29 of the Listing Regulations read with Regulation 33 the meeting of Board of Directors of VJTF EDUSERVICES LIMITED will be held on Tuesday, 20th May, 2025 at 5.00 P.M. at Witty Neelkanth Apartment, Ramchandra Lane, Opp. Mumbai Bank, Malad West, Mumbai - 400064 the registered office of the Company, inter alia to transact the following business:  
 1. To consider and take on record the standalone and consolidated Audited Financial Results of the Company for the Quarter & Year ended 31st March, 2025.  
 2. To consider and take on record the standalone and consolidated Related Party Transactions of the Company for the Financial Year ended 31st March, 2025  
 3. To consider and appoint Internal Auditor of the Company for the Financial Year 2025-26.  
 4. Any other business with the permission of the Chair.  
 The notice of this meeting is also available on the website of the Company www.vjtf.com and website of the stock exchange ie. BSE Limited www.bseindia.com.  
**For VJTF EDUSERVICES LIMITED**  
 Sd/-  
**Dr. Vinay Jain**  
 Managing Director  
 DIN-00235276  
 Date: 12/05/2025  
 Place: Mumbai

**PUBLIC NOTICE**  
 Notice is hereby given that my client has agreed to purchase ALL THAT PARTS AND PARCELS of Land bearing Survey No. 48, area (H-R-Sq. Mtrs.) 0-79-40 P.K. 0-06-60, total area 0-86-00, Assessment (Rs-Ps) 9-62; out of which area admeasuring about (H-R-Sq. Mtrs.) 0-30-00 equivalent to 3000 Sq. Mtrs. owned by Mr. Minesh Ketan Shah (hereinafter referred as "Property") and instructed me to investigate the title of said property of the said owner. All person/s, entity(ies) including but not limited to an individual, Hindu undivided family (HUF), company(ies), firm(s), financial institution(s), Non-banking financial institution(s), firm(s), association(s) of persons or a body(ies) of individuals whether incorporated or not, lender(s) and/or creditor(s) having any benefits, titles, claims, objections, demands or rights or interest whatsoever in respect of the Property or any part thereof by way of sale, mortgage, Agreement, development, injunction or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration, right of prescription or pre-emption or under any memorandum of understanding, charge, lien, gift, use, trust, possession, inheritance or whatsoever are hereby requested to make the same known in writing with supportive proofs of documents to the under-signed at my office, within 14 days from the date hereof otherwise the investigation shall be completed and the said transaction shall be completed without any reference to such claim/s and the same if any shall be considered as waived.  
 Signature/-  
 Date:-13/05/2025  
**Adv. Vinod Balaram Bhoir**  
 Add.: 47, Gala No.1&2, Gr. Floor, Siddhivinayak Apt, Kapali, Opp. BNCMC Office, Bhiwandi, District Thane - 421302

**PUBLIC NOTICE**  
 NOTICE is hereby given to the public at large, My Client MR. SHOMEER PURI is intending to purchase a residential property from RAYMOND LIMITED Now known as RAYMOND REALTY LIMITED, the residential Premises more particularly described in the schedule hereunder written & have Instructed me to issue Title Certificate with respect to the said flat.  
 Any Party or person/s having or claiming any right, title, interest, share, claim or demand of whatsoever in, to, over, upon or in respect of the said flat or any part thereof by way of sale, exchange, assignment, contract, leases, tenancy, mortgage, licence, easement, gift, inheritance, charge, lien, lis-pendens, beneficial right/interest, possession, settlement, or otherwise howsoever and/or objections to the said flat of my client is hereby called upon to make the same known in writing along with the supporting documentary evidence to the undersigned at the address mentioned herein within a period of 7 (Seven) days from the date hereof, failing which the negotiations will be concluded and the claim and/or objections if any, shall be deemed and/or considered to have been waived and/or abandoned and my client shall complete the said transactions without reference to any such claim and/or objections.  
**THE SCHEDULE ABOVE REFERRED TO**  
 Being the residential Project having its MahaRera Registration No. P51700053528 and the Residential Premises bearing its Flat No. 2004, admeasuring 63.61 Sq. Mtrs. RERA Carpet area, on the 20<sup>th</sup> Floor, in Housing Complex/Building to be known as "TEN X ERA Raymond Realty TOWER A", being constructed and standing on the Survey No. 121, 83/1, 83/3 of Village - Panchpakhadi, Taluka & District Thane. Within the Territorial Limits of Thane Municipal Corporation and within the Jurisdiction of Registration & Sub-Registration District of Thane.  
**Place: - Thane**  
**Shop No. 3A, Ansari Building,**  
**Ground Floor, Mapleshah**  
**Baba Road, 1<sup>st</sup> Rabodi,**  
**Thane (w) - 400601.**  
**Adv. M. Azimulislam Ansari**  
**Mob: 9930571046/9920958596**  
**Email:advazimiansari@gmail.com**

**PUBLIC NOTICE**  
 Mrs. Jaymala Ashok Patil and others, along with S. M. Construction & Developers Partner Danish Abdul Jabbar Sukte, hereby give notice that the land bearing Survey No. 145/1 and the house on it, House No. 115/0 at Chavindra, 434/0, 434/1 at Chavindra, Taluka Bhiwandi, within Limits of Bhiwandi Nizampur City Municipal Corporation, is under redevelopment, which has been demolished by BNCMC, Therefore, all tenants or occupants, Room/Flat/Gala Owner was residing in the said house, flats, rooms, or shops are hereby given notice, that all they will be relocated or given Tenant House, Ownership Room/Flat/Gala as per the Maharashtra Rent Control Act or MOFA Act by following due procedure of Law, and on payment of necessary construction Cost as applicable if any, However tenant will be tenant in such Building and liable to pay rent as per Law. Therefore notice given that if any tenants claim tenancy right or Claims Ownership Right are hereby called upon to submit your True Copy of Panchnamya given by BNCMC, along with rent receipt, original rent agreement of tenancy, heirship certificate, and Room/Flat/Gala owned by then True Copy of Registered Agreement, House Paid Tax Receipt, and affidavit for having No Any Dues of MSEB/TORRENT and BNCMC and consent of payment of dues if any, within 15 days from date of published of this notice to address given below, then as per the law and supporting documents, after verifying all legal documentation, complying with legal procedures, and upon payment of the applicable fees and redevelopment expenses by such person, right will be reserve in redevelopment building and allotted Room/flat/Shop on tenancy shop basis or ownership basis, as applicable. failure to which it will deem that such person if having any right have relinquished their rights, and such rights will be considered terminated. Please take note of it you are requested to cooperate in the redevelopment of the property.  
 Sd/-  
**JAY MALA ASHOK PATIL DANISH ABDUL JABBAR SUKTE**  
 Partner  
**S.M. CONSTRUCTION & DEVELOPERS**  
 Address: S.M. CONSTRUCTION & DEVELOPERS, H. No. 61/12, Gala No. 5, Super Tower, Waja Mohalla, Opposite Bobde Mohalla, Near Tauheed Jewellers, Bhiwandi-421308 Dist. Thane.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR PIONEER CHANNEL FACTORY PRIVATE LIMITED OPERATING IN MEDIA AND PUBLISHING SERVICES AT**  
 A-21, 1st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri (West), Mumbai - 400055 Maharashtra.  
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN/LLP No.	NAME: Pioneer Channel Factory Private Limited PAN: AABCT3268P CIN: U92120MH1994PTC082104
2	Address of the registered office	A-21, 1st Floor, Ghanshyam Industrial Estate, Off Veera Desai Road, Andheri West Mumbai - 400055, Maharashtra
3	URL of website	No website
4	Details of place where majority of fixed assets are located	As per the Balance Sheet. For more details contact on: crip.pioneerchannel@gmail.com
5	Installed capacity of main products/services	NA
6	Quantity and value of main products/ services sold in last financial year	NA
7	Number of employees/ workmen	NA
8	Further details including last available financial statements (with schedules) of two years. Lists of creditors are available at URL:	31st March, 2024 (email at pt.no. 9)
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: crip.pioneerchannel@gmail.com
10	Last date for receipt of expression of interest	28.05.2025
11	Date of issue of provisional list of prospective resolution applicants	07.06.2025
12	Last date for submission of objections to provisional list	12.06.2025
13	Date of issue of final list of PRA	22.06.2025
14	Date of issue of IM, EM and request for resolution plans to FRPAs	27.06.2025
15	Last date for submission of resolution plans	27.07.2025
16	Process email id to submit Expression of Interest	crip.pioneerchannel@gmail.com
17	Details of CD's registration status as MSME	Registration No.: MH19F015668

Date: 13/05/2025  
 Place: Mumbai  
**CA BHARATI MANOJ DGA,**  
 Resolution Professional  
 For Pioneer Channel Factory Private Limited  
 Reg. No.: IBB/PA-001/PP-P-01963/2020-2021/13070  
 AFA No.: AA1/13070/02/311225/107325  
 Valid till: 31st December 2025

## 'It Was About Reclaiming Identity': Historic Tent That Housed Ram Lalla For 30 Years To Be Part Of Ram Temple

**Ayodhya, Ashok Singh :** How did a humble tent, which housed Ram Lalla for over three decades in the heart of Ayodhya, come to be? The iconic pink-coloured tent, erected in the chaotic aftermath of the Babri Masjid demolition in 1992 to shelter the idol of Lord Ram will now, after the announcement of Shri Ram Janmabhoomi Teertha Kshetra Trust, be preserved along with a traditional wooden throne within the grand Ram Mandir complex as sacred memorials. As the announcement rekindled memories of the turbulent days of 1992, News18 delved deep into the past—revisiting how the tent came into existence, tracing its transformations, and speaking to old-time Karsevaks, residents of Ayodhya, and priests who were witness to the moment the tent took shape in the immediate aftermath of the demolition.



We knew forces were closing in, and a sacred presence had to be established immediately. Within hours, a tent temple—fragile, improvised, and sacred—stood at the site, sheltering the idol of Ram Lalla. It was a structure born not just of urgency, but of immense devotion, he added.

Baba Satyanarayan Maurya's Tale

Among the most compelling personal recollections is that of Baba Satyanarayan Maurya, another key Karsevak and spiritual figure. He remembers the moment not as chaos, but as divine clarity. "We were told the police would enter any minute. If Ram Lalla wasn't seated, the land might again be claimed as disputed," he says. According to Baba, the materials for the first temple—banner cloth, jute ropes, wooden poles—were sourced in desperation. "Bhagwan Ram gave us the strength. We built with what little we had," he recounts. The idol was installed even before the structure was fully complete, with chants of "Jai Shri Ram" echoing through the night. He said it was at the same time, a popular slogan—Rama Lalla hum ayenge, MandirWahinBanayenge, which later became a face of Ram temple movement—was coined. Many Hands, One Faith

While Dubey and Maurya provide vivid first-hand accounts, theirs are among many. MahendraTripathi, now president of the Ayodhya Press Club, was a young reporter in 1992. "I saw people from all walks of life—locals, sadhus, shopkeepers—contributing whatever they could. It wasn't just about religion. It was about reclaiming identity." Vinod Mishra, a resident shopkeeper, remembers how carpets, plastic sheets, and spare cloth were donated and stitched together. "People wept while setting up the tent. They believed something eternal was being born," he recalls.

Rituals Inside a Tent  
 Though built in haste, the rituals inside the tent mirrored the grandeur of any formal temple. Each day began with MangalAarti, followed by bhog, shringar, and SandhyaAarti. Ram Lalla's attire followed a strict weekly colour schedule—white for Monday (Chandra), red for Tuesday (Hanuman), and so on, culminating in saffron on Sunday (Surya). Ahead of every Ram Navami, two full sets of garments for the week were stitched with meticulous care. Even the smallest change, like replacing torn fabric, required formal administrative approval. Despite high footfall and growing offerings—annual donations ranged between Rs 65 lakh and Rs 85 lakh—monthly expenses remained tightly regulated at Rs 93,200. All spending over Rs 4,000 needed the Ayodhya Commissioner's sanction, who functioned as the court-appointed 'Receiver'.

Preserving Memory, Inspiring Generations

From humble jute to engineered fire-proof fabric, the tent evolved without losing its identity. By 2015, it was replaced with a modern canopy designed by an institute in Roorkee at a cost of Rs 12 lakh. Still, it was known as a "tent temple"—a symbol of simplicity and sanctity. However now, as Ram Lalla has moved to his permanent sanctum, the tent and wooden throne will serve a new purpose—as historical artefacts enshrined within the temple complex. "The tent and throne will remind pilgrims of the long, emotional journey. These are not just objects—they are sacred witnesses," said NripendraMisra, chairman of the Temple Construction Committee. While sharing the future plans, he said it includes the creation of green zones named Panchvati, a completed parkota (boundary wall), and the upcoming consecration of Ram Darbar on the first floor. As landscaping, security, and sanctity merge, the spirit of the tent will live on—not just in form, but in faith. The tent that once shielded a deity will now protect a memory, which is etched into history.

## Spontaneous blood donation by 94 Nirankari devotees in Ulhasnagar



**Ulhasnagar :** Putting the teachings of Satguru Mata Sudikshaj Maharaj into practice and keeping the ideal of humanity in front of them, 94 Nirankari devotees spontaneously donated blood in a blood donation camp organized at Sant Nirankari Satsang Bhavan, Gol Maidan, Ulhasnagar on Sunday. Blood was collected in this camp through SantNirankari Blood Bank, Vile

Parle, Mumbai. In this blood donation camp organized by SantNirankari Charitable Foundation, the social wing of Sant Nirankari Mission, 117 devotees from Ulhasnagar and surrounding branches of SantNirankari Mission had registered their names for blood donation. This shows their noble spirit of human service. The camp was inaugurated by chanting the Jayghosha of Satguru, praying

to the Nirankar God, in the presence of the local sector coordinator of the mission and Seva Dal officers. Under the supervision of Local Sector Coordinator Kishan Nenwani and Regional Director Janardan Mhatre, Seva Dal volunteers and volunteers of Sant Nirankari Charitable Foundation made significant contributions to make this blood donation camp a success.

